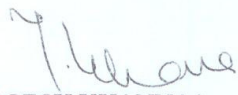


OFFICE OF THE DISTRICT JUDGE & ADDL. SESSIONS JUDGE I/C(SOUTH), DISTRICT
COURT COMPLEX, SAKET, NEW DELHI

NOTICE

In pursuance of letter no. 1821/Genl./OC/DHC dated 25-8-2011 of Joint Registrar (Genl.) for Registrar General, Hon'ble High Court of Delhi, New Delhi and letter no. 32421-32477/F.24/Genl./RKG/SD/Saket/ND/11 dated 20-9-2011, fresh applications are invited on the prescribed proforma (copy enclosed) from the practicing advocates at Saket District Courts, New Delhi, who fulfill the eligibility criteria for filling up the one (01) post of Oath Commissioner at Saket Courts complex, New Delhi.

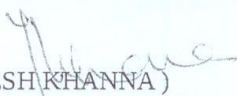
Fresh applications should be filed on the prescribed proforma in the General Branch, Saket Courts, New Delhi from **1-10-2011 to 20-10-2011** on all working days between **10.00 am to 5.00 pm** through Receipt and Issue Branch, South District, Saket District Courts, New Delhi.


(YOGESH KHANNA)
Additional Sessions Judge -02
Chairman
Oath Commissioner's Committee
Saket District Court, New Delhi.

No. 12339-12352 /E24/Genl./SD/11 Dated, New Delhi the 27/9/11

Copy forwarded for information and necessary action to :-

1. The Secretary, Bar Association Saket Courts, Bar Association Tis Hazari Courts, Bar Association Karkardooma Courts, Bar Association Rohini Courts, Bar Association Dwarka Courts & New Delhi Bar Association, Patiala House Courts. alongwith copy of Letter No. 1821/Genl./OC/DHC dated 25-8-2011 of Joint Registrar (Genl.) of Hon'ble High Court of Delhi, New Delhi alongwith its enclosure (Criteria./Proforma). High Court of Delhi
2. Notice Boards of all District Courts Complex, Delhi.
- ~~3.~~ Website Committee, Tis Hazari Courts, New Delhi.


(YOGESH KHANNA)
Additional Sessions Judge -02
Chairman
Oath Commissioner's Committee
Saket District Court, New Delhi.

PROFORMA

1.	Name	
2.	Father's/Husband's Name	
3.	Date of birth	
4.	Date of Enrollment as an Advocate with Bar Court of Delhi alongwith Enrollment No. (Attach Enrollment Certificate)	
5.	Name of Bar Association with which registered and Registration No.	
6.	Average Annual Income (Attach Proof of Income also clearly inscribed on it that - income is not more than Rs. during the last two years)	
7.	Residential Address with Telephone No.	
8.	Official Address with Telephone No.	
9.	Court where mainly practicing	
10.	Whether earlier appointed as Oath Commissioner by this Court for any Courts of Delhi? If yes, give particulars.	
11.	Whether earler appointed as Oath Commissioner by the Govt. of NCT of Delhi? If yes, give particulars.	
12.	Reference of two Advocates of ten years standing or of other respectable persons.	
13.	Any special reason, the applicant wants to adduce in support of his/her application.	

CRITERIA

"The applicants having minimum 3 years practice as an advocate and average annual income of not more than Rs. 36,000/- during the last two years would be eligible."

".....The Committee is of the view that a candidate should be eligible for re-appointment after 3 years of the expiry of his term and the District Courts' Committee is requested to submit its recommendations applying the above criteria."

HIGH COURT OF DELHI AT NEW DELHI

No. 1821 /Genl./OC/DHC

Dated 25/8/11

From:

The Registrar General,
High Court of Delhi,
New Delhi.

1746

To

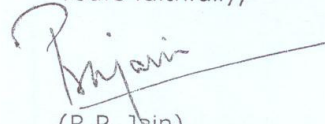
The District Judge-I & Sessions Judge,
Tis Hazari Courts,
Delhi.

Sub: Appointment of one Oath Commissioner for Saket Courts, Saket, New Delhi.

Sir,

I am directed to forward herewith a copy of criteria fixed by this Court for appointment of Oath Commissioner and to request you to kindly invite applications, in the prescribed proforma (copy enclosed) from practising advocates of Saket Courts for filling up one vacancy of Oath Commissioner for Saket Courts, New Delhi and send the same to this Court alongwith your recommendations, made strictly in accordance with criteria laid down by this Court, at the earliest possible.

Yours faithfully,


(R.P. Jain)
Joint Registrar (Genl.)
For Registrar General.

Encl.: as above.

D&S
26/8
(Admin-5)